COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 77 OF 2018 & IA NO. 318 OF 2018

Dated: 16th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. G. Saikumar

Ms. Nikita Choukse Ms. Soumya Saikumar

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-1

Mr. S. Venkatesh Mr. Pratyush Singh Mr. Sandeep Rajpurohit Mr. Vikas Maini for R-2

Mr. Aman Anand for R-3

Mr. Vishrov Mukerjee for R-4

Ms. Nayantara for R-5

<u>ORDER</u>

Admit.

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the first Respondent, learned counsel Mr. S. Venkatesh, appearing for the second Respondent, learned counsel, Mr. Aman Anand, appearing for the third Respondent and the learned counsel, Mr. Vishrov Mukherjee, appearing for the fourth Respondent, learned

counsel, Ms. Nayantara, appearing for the firth Respondent pray for six weeks time to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1, 2, 3, 4 & 5, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1. 2. 3. 4 & 5 are permitted to file their respective replies in this matter by 28.05.2018. Thereafter, rejoinder, if any, may be filed by 18.06.2018 after duly serving copy on the other side.

List this matter on <u>17.07.2018</u>, as agreed by the learned counsel appearing for all the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member